

(ब) से (ब) : इस्पात अधिकारित: वास्तविक उपयोक्तारों को ही दिया जाता है और इसकी कुछ मात्रा ही व्यापारियों को भी जाती है। चूंकि दूसरों पर कोई कानूनी नियंत्रण नहीं है अतः "काले बाजार" का प्रश्न ही नहीं उठता। फिर भी, कम सप्ताह की श्रेणियों पर लोहा और इस्पात (नियंत्रण) आदेश की धारा 7 पुनः लागू कर दी गई है। जब कभी इस्पात के दुरुपयोग के किसी मामले का पता चलता है तो उचित कार्रवाई की जाती है।

#### **Increase on promotional avenues in Defence Forces**

1005. SHRI D. D. DESAI: Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state:

(a) whether there is any proposal to increase promotional opportunities for officers in all the wings of the defence forces; and

(b) if so, the details thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). Instances of congestion in certain ranks of the Army and the Air Force, caused mainly by the enhanced intakes which followed the 1962 conflict, have come to notice and appropriate remedial action is in hand.

#### **Legislation to stop big monopoly papers from starting Regional Editions**

1006. SHRI VIJAY KUMAR N. PATIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government intend to undertake legislation so as to stop the big monopoly papers from starting editions from different regional centres in the state so as to prevent unfair competition with the small regional dailies; and

(b) whether Government propose to give financial assistance to regional dailies with a view to enable them to enlarge the circulation?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) No such proposal is under consideration of the Government.

(b) It is not Government's policy to finance newspapers directly for such purposes. However, at the instance of the Government it has been decided by the Industrial Development Bank of India to grant financial assistance to newspaper industries and hence it should now be possible for newspapers to approach lending institutions for securing financial assistance.

#### **Purchase of technology for Doxycycline by IDPL**

1007. SHRI S. S. SOMANI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that M/s. IDPL paid US \$ 40,000 for purchase of technology for Doxycycline from an Italian firm;

(b) is it also a fact that an Indian company has developed own technology for the manufacture of the same drug; and

(c) if so, why was it considered necessary to buy this technology when it was available indigenously?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) IDPL have paid US \$24,000 to Farmafin as against the lump sum fee of US \$40,000 approved for the supply of technical know-how with basic engineering details for the production of Doxycycline Hyclate, as per the Agreement dated 14th June, 1976.

(b) An Indian Company claimed in January, 1977 that they have developed technology for the drug.

(c) Government had no information about the claims of development